

Rep. by Act 56 of 1960, S. 28 Ser. I (orig 26.12.60)

**THE REPEALING AND AMENDING ACT, 1957**

**No. 36 OF 1957**

[17th September, 1957]

**An Act to repeal certain enactments and to amend certain other enactments.**

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Repealing and Amending Act, Short title 1957.

2. The enactments specified in the First Schedule are hereby repealed to the extent mentioned in the fourth column thereof. Repeal of certain enactments

3. The enactments specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof. Amendment of certain enactments.

4. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

### THE FIRST SCHEDULE

#### REPEALS

(See section 2)

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts</i>			
1848	15	The Supreme Courts' Officers Trading Act, 1848.	The whole.
1864	8	The Comptoir d'Escompte de Paris Act, 1864.	The whole.
1867	9	The Comptoir d'Escompte de Paris Act, 1867.	The whole.
1876	9	The Native Coinage Act, 1876	The whole.
1890	7	The Comptoir National d'Escompte de Paris Act, 1890.	The whole.
1894	15	The Engineers' Certificates Validation Act, 1894.	The whole.
1926	20	The Cotton Industry (Statistics) Act, 1926.	The whole.
1932	13	The Sugar Industry (Protection) Act, 1932.	The whole.
1937	24	The Rules and Regulations Continuance Act, 1937.	The whole.
1938	4	The Insurance Act, 1938	Sections 121 to 123
1939	23	The Indian Soft Coke Cess Committee (Reconstitution and Incorporation) Act, 1939.	The whole.
1941	1	The Insurance Deposits (Temporary Reduction) Act, 1941.	The whole.

Rep. by Act 58 of 1960

of 1957]

Repealing and Amending

261

Year	No.	Short title	Extent of repeal
I	2	3	4

Central Acts—contd.

1946	17	The Protective Duties Act, 1946 . . . . .	The whole.
1946	24	The Essential Supplies (Temporary Powers) Act, 1946.	The whole.
1947	9	The Sugar (Temporary Excise Duty) Act, 1947.	The whole.
1947	12	The Railways (Transport of Goods) Act, 1947.	The whole.
1947	39	The Press (Special Powers) Act, 1947 . . . . .	The whole.
1948	3	The Armed Forces (Special Powers) Act, 1947.	The whole.
1948	37	The Census Act, 1948 . . . . .	Section 2.
1948	67	The Indian Tariff (Amendment) Act, 1948 . . . . .	The whole.
1949	10	The Banking Companies Act, 1949 . . . . .	Section 56 and the Second Schedule.
1949	60	The Delhi Premises (Requisition and Eviction) Amendment and Validation Act, 1949.	The whole.
1950	1	The Rehabilitation Finance Administration, (Amendment) Act, 1950.	The whole.
1950	2	The Patents and Designs (Extension of Time) Act, 1950.	The whole.
1950	3	The Insolvency Law (Amendment) Act, 1950.	The whole.
1950	5	The Indian Tariff (Amendment) Act, 1950 . . . . .	The whole.
1950	6	The Imports and Exports (Control) Amendment Act, 1950.	The whole.
1950	7	The High Courts (Sales) Act, 1950 . . . . .	Section 3.
1950	8	The Control of Shipping (Amendment) Act, 1950.	The whole.
1950	10	The Immigrants (Expulsion from Assam) Act, 1950.	Section 7.
1950	11	The Indian Railways (Amendment) Act, 1950 . . . . .	The whole.
1950	14	The Criminal Law Amendment Act, 1950 . . . . .	The whole.
1950	16	The Prevention of Corruption (Amendment) Act, 1950.	The whole.
1950	20	The Banking Companies (Amendment) Act, 1950.	The whole.

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts—contd.</i>			
1950	21	The Indian Tariff (Second Amendment) Act, 1950.	The whole.
1950	22	The Capital Issues (Continuance of Control) Amendment Act, 1950.	The whole.
1950	26	The Drugs (Control) Act, 1950 . . . . .	Section 20.
1950	28	The Sholapur Spinning and Weaving Company (Emergency Provisions) Act, 1950.	The whole.
1950	29	The Transfer of Prisoners Act, 1950 . . . . .	Section 4.
1950	32	The Indian Patents and Designs (Amendment) Act, 1950.	The whole.
1950	34	The Foreign Exchange Regulation (Amendment) Act, 1950.	The whole.
1950	35	The Repealing and Amending Act, 1950 . . . . .	The whole.
1950	36	The Nawab Salar Jung Bahadur (Administration of Assets) Act, 1950.	Section 11.
1950	37	The Indian Tariff (Third Amendment) Act, 1950.	The whole.
1950	38	The Inland Steam-vessel (Amendment) Act, 1950.	The whole.
1950	40	The Army and Air Force (Disposal of Private Property) Act, 1950.	Section 17.
1950	45	The Air Force Act, 1950 . . . . .	Section 192.
1950	46	The Army Act, 1950 . . . . .	Section 194 and the Schedule.
1950	47	The Insurance (Amendment) Act, 1950 . . . . .	The whole.
1950	51	The Census (Amendment) Act, 1950 . . . . .	The whole.
1950	53	The Cantonment Laws (Extension and Amendment) Act, 1950.	The whole.
1950	54	The Finance Laws (Amendment) Act, 1950 . . . . .	The whole.
1950	56	The Minimum Wages (Amendment) Act, 1950	The whole.
1950	57	The Naval Forces (Miscellaneous Provisions) Act, 1950.	Section 5.
1950	58	The Dentists (Amendment) Act, 1950 . . . . .	The whole.
1950	59	The Salaries of Ministers (Amendment) Act, 1950.	The whole.
1950	64	The Road Transport Corporations Act, 1950 . . . . .	Section 48.

Rep. leg. Act 55 of 1960

of 1957]

Repealing and Amending

263

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts—contd.</i>			
1950	66	The Administration of Evacuee Property (Amendment) Act, 1950.	The whole.
1950	68	The Displaced Persons (Institution of Suits and Legal Proceedings) Amendment Act, 1950.	The whole.
1950	69	The Indian Tariff (Fourth Amendment) Act, 1950.	The whole.
1950	70	The Supply and Prices of Goods Act, 1950 .	The whole.
1950	73	The Representation of the People (Amendment) Act, 1950.	The whole.
1950	75	The Indian Nursing Council (Amendment) Act, 1950.	The whole.
1950	76	The State Railway Provident Fund (Temporary Provisions) Act, 1950.	The whole.
1950	78	The Khaddar (Protection of Name) Act, 1950.	Section 3.
1950	80	The Coal Mines Provident Fund and Bonus Schemes (Amendment) Act, 1950.	The whole.
1951	5	The Employers' Liability (Amendment) Act, 1951.	The whole.
1951	11	The Taxation on Income (Investigation Commission) Amendment Act, 1951.	The whole.
1951	23	The Indian Tariff (Amendment) Act, 1951 .	The whole.
1951	16	The Minimum Wages (Amendment) Act, 1951.	The whole.
1951	17	The Coal Mines Safety (Stowing) Amendment Act, 1951.	The whole.
1951	19	The Code of Civil Procedure (Second Amendment) Act, 1951.	The whole.
1951	20	The Indian Tariff (Second Amendment) Act, 1951.	The whole.
1951	21	The Coal Mines Provident Fund and Bonus Schemes (Amendment) Act, 1951.	The whole.
1951	22	The Administration of Evacuee Property (Amendment) Act, 1951.	The whole.
1951	24	The Codes of Civil and Criminal Procedure (Amendment) Act, 1951.	The whole.
1951	26	The Inland Steam-vessels (Amendment) Act, 1951.	The whole.

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts—contd.</i>			
1951	27	The Representation of the People (Amendment) Act, 1951.	The whole.
1951	28	The Tax on Newspapers (Sales and Advertisements) Repeal Act, 1951.	The whole.
1951	31	The Hyderabad Public Companies (Limitation of Dividends) Repealing Act, 1951.	The whole.
1951	32	The Reserve Bank of India (Amendment) Act, 1951.	The whole.
1951	34	The Assam Rifles (Amendment) Act, 1951 .	The whole.
1951	35	The Port Trusts and Ports (Amendment) Act, 1951.	The whole.
1951	36	The Delhi Laws (Amendment) Act, 1951 .	The whole.
1951	38	The Indian Boilers (Amendment) Act, 1951 .	The whole.
1951	40	The Industrial Disputes (Amendment and Temporary Provisions) Act, 1951.	Sections 3 to 6.
1951	43	The Representation of the People Act, 1951 .	Sections 138 and 171.
1951	44	The Opium and Revenue Laws (Extension of Application) Amendment Act, 1951.	The whole.
1951	45	The Sea Customs and the Central Excises and Salt (Amendment) Act, 1951.	The whole.
1951	48	The Employment of Children (Amendment) Act, 1951.	The whole.
1951	53	The Employee's State Insurance (Amendment) Act, 1951.	The whole.
1951	54	The Companies (Donations to National Funds) Act, 1951.	Section 4.
1951	55	The Benares Hindu University (Amendment) Act, 1951.	The whole.
1951	56	The Press (Objectionable Matter) Act, 1951 .	The whole.
1951	62	The Aligarh Muslim University (Amendment) Act, 1951.	The whole.
1951	65	The Industries (Development and Regulation) Act, 1951.	Section 32.
1951	67	The Representation of the People (Second Amendment) Act, 1951.	The whole.
1952	2	The Prevention of Corruption (Amendment) Act, 1952.	The whole.
1952	3	The Indian Explosives (Amendment) Act, 1952.	The whole.

Rep. by Act 58 of 1960

OF 1957]

Repealing and Amending

265

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts—contd.</i>			
1952	4	The Madras Port Trust (Amendment) Act, 1952.	The whole.
1952	5	The Delhi University (Amendment) Act, 1952.	The Whole
1952	6	The Capital Issues (Continuance of Control) Amendment Act, 1952.	The whole.
1952	7	The Abducted Persons (Recovery and Restoration) Amendment Act, 1952.	The whole.
1952	8	The Foreign Exchange Regulation (Amendment) Act, 1952.	The whole.
1952	9	The Indian Independence Pakistan Courts (Pending Proceedings) Act, 1952.	Section 5.
1952	10	The Uttar Pradesh Cantonments (Control of Rent and Eviction) Act, 1952.	Section 24.
1952	11	The Bombay Port Trust (Amendment) Act, 1952.	The whole.
1952	12	The Coal Mines (Conservation and Safety) Act, 1952.	Section 19.
1952	17	The Control of Shipping (Amendment) Act, 1952.	The whole.
1952	18	The Industrial Disputes (Amendment) Act, 1952.	The whole.
1952	19	The Employees' Provident Funds Act, 1952 .	Section 20.
1952	20	The Inflammable Substances Act, 1952 .	Section 7.
1952	22	The Bombay Coasting-vessels (Amendment) Act, 1952.	The whole.
1952	23	The Code of Criminal Procedure (Amendment) Act, 1952.	The whole.
1952	24	The Criminal Tribes Laws (Repeal ) Act, 1952.	The whole.
1952	25	The Indian Boilers (Amendment) Act, 1952 .	The whole.
1952	26	The Delhi Special Police Establishment (Amendment) Act, 1952	The whole.
1952	27	The Indian Tariff (Amendment) Act, 1952 .	The whole.
1952	32	The Contempt of Courts Act, 1952 . .	Section 6 and the Schedule
1952	33	The Territorial Army (Amendment) Act, 1952	The whole.

Year	No.	Short title	Extent of repeal
1	2	3	4
		<i>Central Acts—contd.</i>	
1952	35	The Mines Act, 1952	Section 88.
1952	39	The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Act, 1952.	The whole.
1952	41	The Calcutta Port (Amendment) Act, 1952	The whole.
1952	42	The Indian Tariff (Second Amendment) Act, 1952.	The whole.
1952	45	The Indian Tariff (Third Amendment) Act, 1952.	The whole.
1952	46	The Criminal Law (Amendment) Act, 1952	Sections 2, 3, 4 and 5.
1952	47	The Maintenance Orders Enforcement (Amendment) Act, 1952.	The whole.
1952	48	The Repealing and Amending Act, 1952	The whole.
1952	50	The Rubber (Production and Marketing) Amendment Act, 1952.	The whole.
1952	53	The Notaries Act, 1952	Section 16.
1952	55	The Indian Ports (Amendment) Act, 1952	The whole.
1952	56	The Central Silk Board (Amendment) Act, 1952.	The whole.
1952	57	The National Cadet Corps (Amendment) Act, 1952.	The whole.
1952	58	The Salaries and Allowances of Ministers Act, 1952.	Section 13.
1952	59	The Prevention of Corruption (Second Amendment) Act, 1952.	The whole.
1952	62	The Reserve and Auxiliary Air Forces Act, 1952.	Sections 35 and 36.
1952	63	The State Armed Police Forces (Extension of Law) Act, 1952.	Section 5.
1952	64	The Code of Criminal Procedure (Second Amendment) Act, 1952.	The whole.
1952	66	The Indian Tariff (Fourth Amendment) Act, 1952.	The whole.
1952	67	The Sugar (Temporary Additional Excise Duty) Act, 1952.	The whole.
1952	68	The Indian Oilseeds Committee (Amendment) Act, 1952.	The whole.
1952	69	The Indian Coconut Committee (Amendment) Act, 1952.	The whole.



Dep. by Hel 58 of 1960

6P-1957

Repealing and Amending

267

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts—contd.</i>			
1952	70	The Indian Patents and Designs (Amendment) Act, 1952.	The whole.
1952	71	The Code of Civil Procedure (Amendment) Act, 1952.	The whole.
1952	73	The Indian Power Alcohol (Amendment) Act, 1952.	The whole.
1952	77	The Abducted Persons (Recovery and Restoration) Amendment Act, 1952.	The whole.
1952	78	The Industrial Finance Corporation (Amendment) Act, 1952.	The whole.
1952	79	The Iron and Steel Companies Amalgamation Act, 1952.	Section 15.
1953	2	The Indian Tariff (Amendment) Act, 1953.	The whole.
1953	10	The Hyderabad Coinage and Paper Currency (Miscellaneous Provisions) Act, 1953.	The whole.
1953	15	The Central Excises and Salt (Amendment) Act, 1953.	The whole.
1953	18	The Indian Lighthouse (Amendment) Act, 1953.	The whole.
1953	19	The Cinematograph (Amendment) Act, 1953.	The whole.
1953	22	The Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953.	The whole.
1953	24	The Delhi Road Transport Authority (Amendment) Act, 1953.	The whole.
1953	26	The Industries (Development and Regulation) Amendment Act, 1953.	The whole.
1953	31	The Central Silk Board (Amendment) Act, 1953.	The whole.
1953	32	The Collection of Statistics Act, 1953.	Section 15.
1953	35	The Sea Customs (Amendment) Act, 1953.	The whole.
1953	36	The Rehabilitation Finance Administration (Amendment) Act, 1953.	The whole.
1953	37	The Employees' Provident Funds (Amendment) Act, 1953.	The whole.
1953	39	The Dhoties (Additional Excise Duty) Act, 1953.	Section 6.

Year	No.	Short title	Extent of repeal
1	2	3	4
<i>Central Acts—concl'd.</i>			
1953	40	The Live-stock Importation (Amendment) Act, 1953.	The whole.
1953	42	The Repealing and Amending Act, 1953.	The whole.
1953	43	The Industrial Disputes (Amendment) Act, 1953.	The whole.
1953	46	The Forward Contracts (Regulation) Amendment Act, 1953.	The whole.
1953	47	The Indian Tariff (Second Amendment) Act, 1953.	The whole.
1953	48	The Indian Tariff (Third Amendment) Act, 1953.	The whole.
1953	52	The Banking Companies (Amendment) Act, 1953.	The whole.
1953	53	The Telegraph Wires (Unlawful Possession) Amendment Act, 1953.	The whole.
1953	54	The Reserve Bank of India (Amendment and Miscellaneous Provisions) Act, 1953.	Section 2 to 8.
1953	55	The Indian Patents and Designs (Amendment) Act, 1953.	The whole.
<i>Ordinances made by the Governor-General</i>			
1940	9	The War Risk (Goods) Insurance Ordinance, 1940.	The whole.
1940	10	The Indian Forces (Transfer) Ordinance, 1940.	The whole.
1941	5	The State Prisoners (Detention of Lunatics) Ordinance, 1941.	The whole.
1942	3	The Penalties (Enhancement) Ordinance, 1942.	The whole.
1942	12	The War Risks (Factories) Insurance Ordinance, 1942.	The whole.
1943	18	The Martial Law (Indemnity) Ordinance, 1943.	The whole.
1943	19	The Special Criminal Court (Repeal) Ordinance, 1943.	The whole.
1943	29	The Criminal Law Amendment Ordinance, 1943.	The whole.
1944	2	The Cotton Cloth and Yarn (Contracts) Ordinance, 1944.	The whole.
1944	32	The Bombay Explosion (Compensation) Ordinance, 1944.	The whole.

*Rep. by Act 58 of 1960*

OF 1957]

*Repealing and Amending*

269

Year 1	No. 2	Short title 3	Extent of repeal 4
<i>Ordinances made by the Governor-General—contd.</i>			
1944	37	The Civilian Personnel (War Department) Transfer Ordinance, 1944.	The whole.
1944	45	The Income-tax and Excess Profits Tax (Validity of Notices) Ordinance, 1944.	The whole.
1945	5	The Canteen Stores (Exemption from Local Taxation) Ordinance, 1945.	The whole.
1945	23	The Present War (Definition) Ordinance, 1945.	The whole.
1945	29	The War Risks (Factories) Insurance (Termination) Ordinance, 1945.	The whole.
1945	33	The Limitation (War Conditions) Ordinance, 1945.	The whole.
1945	34	The War Risks (Goods) Insurance (Termination) Ordinance, 1945.	The whole.
1945	46	The Pensions Appeal Tribunals (Powers) Ordinance, 1945.	The whole.
1946	5	The National Service (European British Subjects) Termination of Calling-up Ordinance, 1946.	The whole.
<i>Regulations</i>			
1806	11	The Bengal Troops Transport and Travelers' Assistance Regulation, 1806.	The whole.
1825	6	The Bengal Troops Transport Regulation, 1825.	The whole.
1948	1	The Indian Tea Control (Amendment) Darjeeling District Regulation, 1948.	The whole.

THE SECOND SCHEDULE

AMENDMENTS

(See section 3)

Year 1	No. 2	Short title 3	Amendments 4
<i>Central Acts</i>			
1860	45	The Indian Penal Code	(i) In section 4— (a) for the word "Illustrations", the word "Illustration" shall be substituted; (b) in the Illustration, the brackets and letter "(a)" at the commencement shall be omitted.

Year	No.	Short title	Amendments
1	2	3	4
<i>Central Acts—contd.</i>			
			(ii) In sub-section (2) of section 53A for the figures "1954", the figures "1955" shall be substituted.
			(iii) In section 121—
			(a) for the word "Illustrations", the word "Illustration" shall be substituted ;
			(b) in the Illustration, the brackets and letter "(a)" at the commencement shall be omitted.
			(iv) In the third paragraph of section 222 and the fourth paragraph of section 225, the words "or to" occurring after the words "imprisonment for life" shall be omitted.
1881	26	The Negotiable Instruments Act, 1881.	In section 11, for the words "a State" in both places where they occur, the word "India" shall be substituted.
1898	5	The Code of Criminal Procedure, 1898.	(i) In sub-section (3) of section 10, the figures, word and brackets "407, sub-section (2)" shall be omitted.
			(ii) In sub-section (3) of section 106, the words and figures "including a Court hearing appeals under section 407" shall be omitted.
			(iii) In sub-section (12) of section 251A, after the words "pass sentence upon", the word "him" shall be inserted.
			(iv) In sub-section (2) of section 339, the words "with the aid of the assessors" shall be omitted.
			(v) In the table in sub-section (1) of section 345, under the second column, the figures "490" and "492" occurring against the entry "Criminal breach of contract of service" shall be omitted.
			(vi) In the proviso to sub-section (6) of section 401, the words "or whipping" shall be omitted.
			(vii) In sub-section (1) of section 487 for the words and figures "sections 480 and 485", the words, figures and letter "sections 480, 485 and 485A" shall be substituted.
			(viii) Sub-section (3) of section 491 shall be omitted.
			(ix) In Schedule II, in the entry relating to section 165, in column 7, for the words and figure "Simple imprisonment for 2 years", the words and figure "Imprisonment of either description for 3 years" shall be substituted.

Rep. by Act 58 of 1960

OF 1957]

Repealing and Amending

271

Year	No.	Short title	Amendments
1	2	3	4
<i>Central Acts—contd.</i>			
1912	4	The Indian Lunacy Act, 1912.	In section 98, for the words "in the exercise of jurisdiction conferred by Government or the Central Government or the Crown Representative or by the law of Burma", the words "established or continued by the Central Government" shall be substituted.
1923	8	The Workmen's Compensation Act, 1923.	In sub-section (1) of section 35, the word "or" occurring after the word "compensation" shall be omitted.
1936	3	The Parsi Marriage and Divorce Act, 1936.	In section 51, for the words "that section", the words "that article" shall be substituted.
1948	12	The Rehabilitation Finance Administration Act, 1948.	In sub-section (2) of section 13, the words "or a State" shall be omitted.
1948	16	The Dentists Act, 1948.	In clause (a) of sub-section (2) of section 34, for the figures "1954," the figures "1955" shall be substituted.
1949	46	The Banking Companies (Legal Practitioners' Clients' Accounts) Act, 1949.	In clause (a) of section 2, for the words "Imperial Bank of India" the words "State Bank of India" shall be substituted.
1951	3	The Part B States (Laws) Act, 1951.	In the Schedule— (i) the direction relating to section 75B of the Negotiable Instruments Act, 1881, shall be omitted; (ii) the entries relating to the Protective Duties Act, 1946, shall be omitted.
1951	65	The Industries (Development and Regulation) Act, 1951.	In sub-section (4) of section 18B, for the figures "18", the figures and letter "18A" shall be substituted.
1952	36	The Indian Standards Institution (Certification Marks) Act, 1952.	In sub-section (1) of section 10, the words "by or" shall be omitted.
1952	37	The Cinematograph Act, 1952.	In section 6, at the end of clause (b), the word "or" shall be inserted.
1953	34	The Estate Duty Act, 1953.	In sub-section (4) of section 19, for the figure "16", the figure "17" shall be substituted.
1953	45	The Coir Industry Act, 1953.	In sub-section (1) of section 11, the words "or fails to act" shall be omitted.
1955	26	The Code of Criminal Procedure (Amendment) Act, 1955.	(i) Section 74 shall be omitted.

Year	No.	Short title	Amendments
1	2	3	4
<i>Central Acts—contd.</i>			
			(ii) For clause (b) of section 115, the following shall be substituted, namely :— “(b) in Form XXXIII, the words “ASSESSOR OR” in the heading shall be omitted; and for the words and brackets “an Assessor (or a Juror)”, the words “a juror” shall be substituted;”
			(iii) In the Schedule, under the heading “C. AMENDMENT TO THE INDIAN LIMITATION ACT, 1908”, for the word “Third”, the word “Second” shall be substituted.
1956	1	The Companies Act, 1956.	(i) In section 258, the brackets and figure “(1)” occurring before the words “Subject to the provisions of” shall be omitted.  (ii) In section 605— (a) before the words “No person shall issue”, the brackets and figure “(r)” shall be inserted; (b) In sub-section (2), for the word “contractor”, the word “contract” shall be substituted.
1956	28	The Agricultural Produce (Development and Warehousing) Corporations Act, 1956.	(i) In sub-section (2) of section 40, for the word and figures “the Indian Companies Act, 1913”, the words and figures “the Companies Act, 1956” shall be substituted.  (ii) In sub-section (2) of section 42, for the words, brackets and figures “under sub-section (r) of section 144 of the Indian Companies Act, 1913”, the words and figures “under section 226 of the Companies Act, 1956” shall be substituted.
1956	31	The Life Insurance Corporation Act, 1956.	In sub-section (2) of section 11, for the words “vested in it”, the words “vested in the Corporation” shall be substituted.
1956	33	The Inter-State Water Disputes Act, 1956.	In section 8, for the figures “1955”, the figures “1956” shall be substituted.
1956	35	The Indian Lac Cess (Amendment) Act, 1956.	In section 5, for the word and figure “section 4”, the word and figure “section 3” shall be substituted.
1956	61	The Khadi and Village Industries Commission Act, 1956.	In clause (a) of section 2, for the word and figure “section 9”, the word and figures “section 10” shall be substituted.

Rep. by Act 58 of 1960

of 1957]

Repealing and Amending

243

Year	No.	Short title	Amendments
1	2	3	4
<i>Central Acts—contd.</i>			
1956	62	The Jammu and Kashmir (Extension of Laws) Act, 1956.	<p>In the Schedule, in the directions relating to the Government Premises (Eviction) Act, 1950 (27 of 1950), the following amendments shall be made, and shall be deemed to have been made with effect on and from the 25th September, 1956, namely :—</p> <p>(i) for the words "Government premises" wherever they occur, the words "public premises" shall be substituted;</p> <p>(ii) In the direction relating to section 2—</p> <p>(a) the words "or land" wherever they occur, shall be omitted;</p> <p>(b) for the words "belonging to any municipality in Delhi or and land belonging to the Improvement Trust, Delhi, whether such land is in the possession of, or leased out by, the Improvement Trust", the words "vested in the Delhi Improvement Trust or a local authority in that territory, whether such premises are in the possession of, or have been leased out by, the Trust or local authority, as the case may be" shall be substituted.</p>